

## **PUBLIC ANNOUNCEMENT - CORRIGENDUM**

(Under Regulation 6 of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-V had ordered the commencement of a Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Code, 2016 (IBC), in respect of M/s NTL Electronics India Ltd (under CIRP) (CIN Number U32109DL2002PLC115129), a company incorporated with its registered office at 305, GURU AMAR DASS BHAWAN 78, NEHRU PLACE NEW DELHI DL 110019 on 27<sup>th</sup> August 2019.

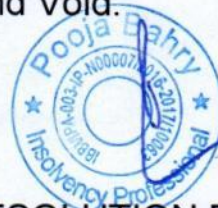
The Public Announcement in respect of the same was published in this newspaper on 16<sup>th</sup> September, 2019. By way of the said Public Announcement, the creditors of M/s NTL Electronics India Ltd were called upon to submit their claims to the Interim Resolution Professional (being Ms. Preeti Jaiswal) on or before 28<sup>th</sup> September, 2019 at the email [ip.capreetigoyal@gmail.com](mailto:ip.capreetigoyal@gmail.com). Thereafter, Mr Naresh Bhutani was appointed the IRP and he again made a publication on 27<sup>th</sup> September 2019 to submit claims at the email [nareshibbi@gmail.com](mailto:nareshibbi@gmail.com).

Now in pursuance to the orders dated 18<sup>th</sup> December 2019 (received through email the RP on 27<sup>th</sup> December 2019) passed by the National Company Law Tribunal, New Delhi, Bench-V, the undersigned Ms. Pooja Bahry has been appointed as the Resolution Professional in the case of M/s NTL Electronics India Ltd and Ms. Preeti Jaiswal/ Mr Naresh Bhutani stand discharged from all roles in respect of M/s NTL Electronics India Ltd.

**It is intimated that a fresh email ID has been created for the purpose of claims/ communications etc regarding the CIRP Process of NTL Electronics India Ltd.** The Email ID for all further communications with respect to this case is **rp.ntlelectronicsindia@gmail.com** (This email is in addition to my personal registered email ID i.e. [pujabahry@yahoo.com](mailto:pujabahry@yahoo.com)). All concerned are advised to communicate through THIS EMAIL ID ONLY. From the date of this notice, any communication to the previous email IDs as mentioned in the Public Announcement would deemed to be discarded, unacknowledged and would be treated as Null and Void.

Date: 6<sup>th</sup> January, 2020

Place: New Delhi



**POOJA BAHRY  
RESOLUTION PROFESSIONAL**

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